

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No.58 of 2013 in  
DFR No. 167 of 2013**

**Dated : 22<sup>nd</sup> March, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Madhya Pradesh Power Generating Co. Ltd. ....Appellant(s)**

**Versus**

**Madhya Pradesh Electricity Regulatory  
Commission & Ors. .... Respondent (s)**

**Counsel for the Appellant (s): Mr. M.G. Ramachandran  
Ms. Swapna Seshadri  
Counsel for the Respondent(s): Mr. C.K. Rai for R.1**

**ORDER**

**IA No.58 of 2013  
*(Appl. For condonation of delay)***

This is an Application to condone the delay of 48 days in filing the Appeal as against the Order dated 12.10.2012.

We have heard the learned counsel for the Respondent also.

Of course, some explanation has been offered in the Application to condone the delay. Though we are not convinced about the explanation, we deem it fit condone the delay on payment of some costs. Accordingly, the learned counsel for the Applicant is directed to pay the cost of Rs.10,000/- to a charitable organization, namely –***“The Child Relief and You (CRY), 632, 2<sup>nd</sup> Floor, Lane***

**No.3, West End Marg, Saiyadul Ajaib, New Delhi”** within two weeks.

After getting the intimation about the compliance of this Order, the Registry is directed to number the Appeal and Post for Admission on **12.04.2013**. The Registry is also directed to send a copy of this Order to the above charitable organisation.

**(V.J. Talwar)**  
**Technical Member**  
ts/rkt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**